

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON: 30.01.2017
COURT NO. 6
ITEM NO. 55

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 19934 OF 2016
WITH PRAYER FOR INTERIM RELIEF

M/S. GANGOTRI SAHKARI AVAS SAMITI LTD.

...PETITIONER(S)

VERSUS

M/S. PUSHPA SAHKARI AVAS SAMITI LTD. AND ORS.

...RESPONDENT(S)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 01.08.2016, when the Court was pleased to pass the following order:

“Issue notice.

Ad-interim relief is granted to the effect that there shall be stay of operation and implementation of the impugned order, on condition that the petitioner shall deposit in the Registry of this Court an amount of Rs. 38 Lakhs with interest at the rate of 10% from 1996 till date, within a period of six weeks from today.

The Registry is directed to invest the aforesaid amount in a Fixed Deposit in a nationalised bank initially for a period of six months, renewable thereafter for the same period until further orders. ”

Thereafter, the matter above mentioned alongwith application for deletion of the names of Respondent Nos. 2 to 14 was listed before the Hon'ble Court on 15.11.2016 with an office report dated 10.11.2016, when the Court was pleased to pass the following order:

“I.A. No.1/2016 is allowed for the reasons stated in the application for deletion of names of respondent Nos. 2 to 14.

The names of respondent Nos. 2 to 14 be deleted from the array of parties at the risk of the applicant.

Pleadings are complete.

Post the special leave petition for hearing on 17.01.2017 (NMD).”

Accordingly, cause title has been amended and included in the Paper Books. Mr. Sanjay Kumar Singh, Advocate has put in appearance on behalf of Respondent No. 1 and has also filed Counter Affidavit. Mr. Vinay Garg, Advocate has filed Rejoinder Affidavit and the same have been included in the Paper Books.

Service of notice is complete.

It is further submitted for the kind information of the Hon'ble Court that in view of order dated 01.08.2016, Counsel for the Petitioner has deposited an amount of Rs. 1,16,24,000/- (Rs. One Crore, Sixteen Lacs and Twenty Four Thousand) and the same was got invested in the F.D.R. for six months and its maturity date is 19.02.2017.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 28th day of January, 2017.

ASSISTANT REGISTRAR

Copy to:
Mr. Vinay Garg, Advocate
Mr. Sanjay Kumar Singh, Advocate

ASSISTANT REGISTRAR